NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 27

IA 3703/2023 IN C.P. (IB)/66(MB)2018

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **18.03.2024**

NAME OF THE PARTIES: **ANCHOR LEASING PRIVATE LIMITED V/s EURO CERAMICS LIMITED**

Section 66(1) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3703/2023 IN C.P. (IB)/66(MB)2018

1) Mr. Prakhar Tandon, Ld. Counsel for the Liquidator of the Corporate Debtor is present. Though the Counsel for the Respondent is present through Video Conferencing; he has not put his appearance in the Chat Box.

2) Ld. Counsel for the Liquidator seeks adjournment in the present matter, contending that the complete record in relation to the present Application is not available with him.

3) Stand over to 21.03.2024, for further consideration and hearing.

Sd Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare